

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 313

IA-2802/2022 IA-5182/2021 IA-2678/2021 IA-2966/2022

In

IB-480(ND)/2020

IN THE MATTER OF:

M/s. Salasar Builders

Vs.

Rangraj Properties Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 19.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Mr. Amol Vyas, Advocate for R-1.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **30.05.2023.**

Sd/-
(Court Officer)